

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : UNION OF INDIA THROUGH SFIO V/S DYNAMIC SUGARS PVT LTD & ORS**

**SECTION : 241/242 R/W 246,339,221 & 222 OF COMPANIES ACT 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR PETITIONER : SH. ARVIND NATH AGARWAL, ADV.**

**COUNSEL FOR RESPONDENTS : SH. UDAI CHANDANI, SH. SHADAB ALAM, SH. SHUBHAM AGARWAL, SH. VARAD NATH, SH. RAHUL CHAUDHARY, SH. NAMIT SRIVASTAVA, SH. AKHILESH TRIPATHI, ADVS.**

CP NO. 180/ALD/2020

The matter was taken up today through Video Conferencing.

Sh. Arvind Nath Agarwal, Advocate alongwith Sh. Gyan Prakash, ASG for the Petitioner and Sh. Sahil Srivastava holding brief of Sh. Udai Chandani, Advocate for the Respondent the Respondent Nos. 26 & 28, Sh. Shadab Alam, Advocate on behalf of the Respondent Nos. 31 to 38, Sh. Shubham Agarwal alongwith Sh. Varad Nath, Advocates on behalf of the Respondent Nos. 7, 39, 40 & 41, and Sh. Rahul Chaudhary alongwith Sh. Namit Srivastava, Advocates on behalf of the Respondent Nos.12,17,18, 20 & 21 and Sh. Akhilesh Tripathi, Advocate on behalf of the Respondent Nos.43,46 & 47, Ms. Archi Agarwal, Advocate has put in appearance on behalf of the Respondent No. 42 through video conferencing.

Let notices be issued to the unserved remaining respondents by paper publication.

Accordingly, put up in the week commencing 26<sup>th</sup> August, 2021 before the Regular Court/Video Conferencing, by which time learned counsel for the Petitioner shall file proof of service alongwith paper publication.

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**Dated : 15.07.2021**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**